

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. M.A. 241 of 2000
(O.A. 215 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

SHIB SHANKAR RAJBHAR

VS.

SITA DEVI & OTHERS

For the applicant : Mr. A. Majumdar, counsel

For the respondents: Ms. K. Banerjee, counsel (for off. respds.)
Mr. B. Neogi, counsel (for private respds.)

Heard on : 8.6.2000

Order on : 8.6.2000

ORDER

D. Purkayastha, J.M.

This is an application for addition of party to the O.A. No. 215 of 1997. The present applicant, Sri Shubhankar Rajbhar who is a minor ~~is~~ stated to be the son of the original applicant. The original applicant died on 6.2.2000 and by an order dated 6.4.2000 his legal heirs and representatives ~~were~~ substituted in his place. We have heard the 1d. ~~counsel~~ for the present petitioner as also Mr. B. Neogi 1d. counsel for the substituted applicants and Ms. K. Banerjee, 1d. counsel for the official respondents. After hearing all the parties, we are of the opinion that the present petitioner is a necessary party to this proceeding. Accordingly we allow the present M.A. and direct that the present applicant Sri Shubhankar Rajbhar be added as a private respondent of the O.A. Registry is directed to amend the cause title accordingly. The M.A. stands disposed of. No costs.

C. S. M. A.
MEMBER(A)

V. J.
MEMBER(J)